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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 24/9/NCLT/AHM/2017**

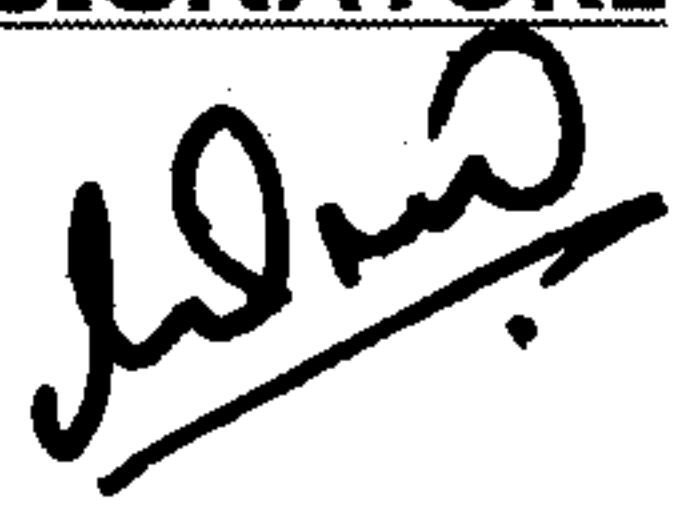
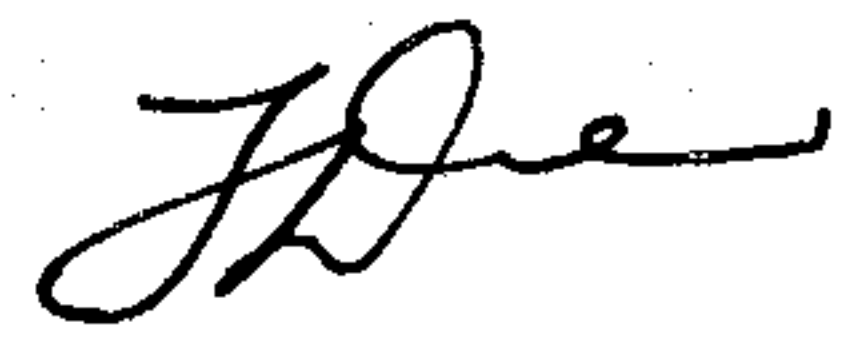

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.05.2017**

Name of the Company: Capital Partners  
V/s.  
Reliance Defence & Engineering Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dhaval Dave	Sr. Adv.	Respondent	
2.	Jaimin Dave	Adv.	Respondent	
3.	NAVIN PAHWA i/b GARGI VYAS	ADVOCATE ADVOCATE	APPLICANT APPLICANT	

**ORDER**

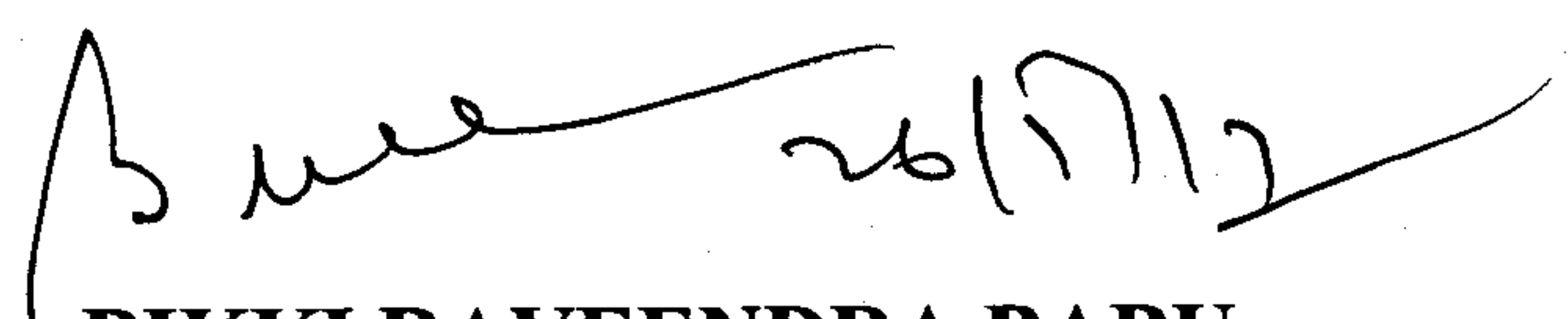
Learned Advocate Mr. Navin Pahwa with Learned Advocate Ms. Gargi Vyas present for Operational Creditor/ Petitioner. Learned Senior Advocate Mr. Dhaval Dave with Learned Advocate Mr. Jaimin Dave present for Corporate Debtor/ Respondent.

Petitioner filed Respondent company's master data.

Reply filed by Respondents along with documents.

Heard arguments of Learned Counsel for petitioner and Learned Counsel for Respondent.

Orders reserved.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 26th day of May, 2017.